

**Notice under Order XXI, Rule 53(4) of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

(Name of the holder of the decree sought to be attached).

Whereas, the (plaintiff) abovenamed has applied for execution of the decree dated the ..... day of ..... 19 obtained by him against you in the above suit by attachment of the decree dated the ..... day of ..... 19 passed in your favour in Suit No. .... of ..... 19 in the Court of .....

Now take notice that under Order XXI, Rule 53(4) of the Code of Civil Procedure you are prohibited from transferring or charging the said decree in any way until the further order of this Court.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....